Petition No. 33/MP/2016

Subject: Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of “Change in Law” affecting the Badarpur Thermal Power Station.

Petitioner: NTPC Limited

Respondents: BSES Rajdhani Power Limited and others

Petition No. 91/MP/2016

Subject: Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(c)(a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner: Tata Power Delhi Distribution Co. Ltd. (TPDDL)

Respondents: NTPC Limited and Others

Date of hearing: 13.12.2018

Coram: Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present: Shri Sitesh Mukherjee, Advocate, NTPC
Shri Divyanshu Bhatt, Advocate, NTPC
Shri Deep Rao, Advocate, NTPC
Shri Nishant Gupta, NTPC
Shri Kousik Mandal, NTPC
Shri Manoj Kr. Sharma, NTPC
Shri E.P. Rao, NTPC
Shri Buddy Ranganadhan, Advocate, BRPL & BYPL
Shri Hasan Murtaza, Advocate, BRPL & BYPL
Ms. Bushra Waseem, Advocate, BRPL & BYPL
Shri Kanishk, BRPL
Shri Nishant Grover, BYPL
Shri Apoorva Misra, Advocate, TPDDL
Shri Varun Kapoor, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Uttam Kumar, TPDDL
Shri S.K. Singh, Advocate, SLDC
Ms. Sonali Garg, SLDC
Shri B.L. Gujar, SLDC
Record of Proceedings

These Petitions were taken up for hearing today.

Petition No. 33/MP/2016

The learned counsels for the Petitioner and the Respondents, BRPL & BYPL and TPDDL argued the matter on merit at length. The Commission after hearing the parties reserved order in the Petition.

Petition No. 91/MP/2016

Matter shall be listed in due course for which separate notice shall be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)